

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 46

CA 46/2017

CA 424/2017

In

TCP 10/2016

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **18.10.2023**

NAME OF THE PARTIES: SATISH KUMAR PAWA

V/s

JAGAT AGRO COMMODITIES PVT. LTD

Section 397-398 OF THE COMAPANIES ACT, 1956

ORDER

1. None present on behalf of the Petitioner. Mr. Vidit Divya Kumat a/w Mr. Amir Arsiwala, Ld. Counsel for Respondent No. 3 and 4 present. None present on behalf of the remaining respondents.
2. Ld. Counsel for the Respondent No.3 & 4 submits that settlement agreement has been executed between the Petitioner and Respondents on 21.12.2022, therefore prays for withdrawal of this Petition.
3. In view of the settlement arrived between the Petitioner and the Respondents and on the request made by the Petitioner for withdrawal of this Petition, TCP 10/2016 is dismissed as withdrawn.
4. All the pending application stands disposed of.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

/NP/

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)